

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - I

ITEM No.223 - CP 19 of 2020
With
ITEM No.224 – IA 268 of 2020

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

SBI Funds Management Pvt Ltd
V/s
Manpasand Beverages Ltd & Ors

.....Applicant

.....Respondent

Order delivered on 29/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant :None
For the Respondent :Ms. Hirva Dave, Advocate a. w. Mr. Jaimin Dave,
Advocate

ORDER

The stay on CIRP order against the Respondent/Manpasand Beverages Ltd before the Hon'ble NCLAT is now extended to 04.03.2024, hence, these matters adjournment beyond the date.

Re-list on 02.05.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)